GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 946 TO BE ANSWERED ON 08TH FEBRUARY, 2019

SUB-STANDARD QUALITY FOOD

946. DR. J. JAYAVARDHAN:
SHRI SATAV RAJEEV:
SHRIMATI SUPRIYA SULE:
DR. HEENA VIJAYKUMAR GAVIT:
SHRI DHANANJAY MAHADIK:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note that a number of hotels and restaurants are serving sub-standard quality food to the customers resulting in incidents of food poisoning, and if so, the details thereof;
- (b) the action taken by the Government during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has extended the deadline for hoteliers and restaurants to get the mandatory licence and registration under the Food Safety and Standards Act;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to ensure more effective monitoring and regular inspections of hotels and restaurants in the country in order to check such incidents?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): Some cases of serving sub-standard quality food to the customers by hotels and restaurants resulting in incidents of food poisoning have come to the notice of Food Safety and Standards Authority of India (FSSAI). All such complaints have been forwarded to the concerned Food Safety Commissioners of States/UTs for strict action as enforcement of Food Safety and Standards (FSS) Act, 2006, Rules and Regulations made thereunder primarily rests with them.

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As per the information received regarding Food Business Operators, including hotels and restaurants, the number of total food samples analysed, found non –conforming and action taken thereon for the last three years is at **Annexure**.

- (c) &(d): No. On the request of various stakeholders and associations, the Government had extended the time line upto 4th August, 2016 for all the Food Business Operators including hoteliers and restaurants seeking conversion/renewal of existing license/registration under repealed Act and Orders. No further extension has been given.
- (e): To ensure the availability of safe and wholesome food, regular surveillance, monitoring and inspection of food being served at hotels and restaurants are being carried out by the Officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under the Food Safety and Standards (FSS) Act, 2006, and the rules and regulations made thereunder. In cases where the samples are found to be non-conforming, recourse is taken to penal provisions specified under FSS Act, 2006.

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Annexure

Statement regarding number of samples of food products examined, found non-conforming to the provisions of the Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder and prosecution launched during the last three years

Year	Number	Number of	Number of	Number of	Cases of penalty			
	of samples analysed	samples found non- conforming	cases in which Civil/ Criminal cases launched	cases of Conviction	No. of cases in which Penalties imposed	Amount of penalty raised		
2015-16	72499	16133	9979	540	3669	Rs.21,65,98,989		
2016-17	78340	18325	13080	1605	4757	Rs.17,01,93,266		
2017-18	99353	24262	15121	5198	7627	Rs. 25,23,75, 367		

Source: States/UTs